

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 204
33(ND)13
IA (Co. Act)-143/2023

IN THE MATTER OF:

Shiv Kumar Jain & Ors.

... **Applicant/Petitioner**

Versus

M/s. Spell Organies Ltd. & Ors.

... **Respondent**

Under Section: 397/398 of Comp. Act.

Order delivered on 23.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent : Adv. Vidit Gupta

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-143/2023: As prayed by the Ld. Counsel appearing for non-applicant, two weeks' time is granted for filing the reply.

List on 08.10.2024.

It is made clear that if no reply is filed within the given time the application would be taken up for hearing on the basis of pleadings/documents available on record.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)